

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 869 of 2019

IN THE MATTER OF:

Anjan Ghosh

...Appellant

Vs.

Asset Reconstruction Company (India) Ltd.

...Respondent

Present: For Appellant: - present but not marked appearance.

**For Respondent: - Ms. Srideepa Bhattacharya, Advocate
for R-1.**

O R D E R

04.02.2020— Let the appeal not be treated as part heard/ tied up matter.

Post the appeal on 17th February, 2020 before the Bench as may be fixed by the Hon'ble Chairperson.

[Justice S.J. Mukhopadhaya]
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/RR